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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 356/2025, I.A. 9977/2025 & I.A. 10909-10910/2025

HAMDARD NATIONAL FOUNDATION INDIAPlaintiff

Through: Mr. A. S. Chandhiok

Mr. Sandeep Sethi, Senior Advocates with Mr. Pravin Anand, Mr. Dhruv Mr. Nikhil Rohatgi, Anand. Mr. Shivendra Pratap Singh, Ms. Udita Patro, Mr. Dhananjay Ms. Sampurna Sanyal, Khanna, Ms. Nimrat Singh, Mr. Navdeep Suhag, Ms. Mehak Khanna, Ms. Ria Kumar, Mr. Tarranjit Singh Sawhney Jasmeet Kaur Ajimal, Ms. Advocates along with Mr. Javed Akhtar and Mohd. Aslam Khan, A.Rs.

versus

PATANJALI FOODS LIMITED & ANR.Defendants

Through: Mr. Rajiv Nayar, Senior Advocate

with Mr. Rahul Sahay, Mr. Simranjeet Singh, Mr. Rishabh Pant, Mr. Yajat Gulia and

Mr. Pratham Arora, Advocates

CORAM: HON'BLE MR. JUSTICE AMIT BANSAL ORDER

09.05.2025

1. Pursuant to the order passed in the suit, the following affidavits have been filed on behalf of defendants no.1 and 2:-

i. Affidavit dated 27th April, 2025, filed on behalf of the defendant

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no.1.

ii. Affidavit dated 27th April, 2025, filed on behalf of the defendant no.2.

iii. Affidavit dated 01st May, 2025, filed on behalf of the defendant no.1.

iv. Affidavit dated 01st May, 2025, filed on behalf of the defendant no.2.

v. Affidavit dated 06th May, 2025, filed on behalf of the defendant no.1.

vi. Affidavit dated 06th May, 2025, filed on behalf of the defendant no.2

2. Binding the defendants to the averments made in the said affidavits, the present suit is decreed in terms of prayer clauses (a), (b), (c) and (e) of the plaint.

3. Counsel for the plaintiff does not press for the remaining reliefs claimed in the plaint.

4. Let the decree sheet be drawn up.

5. Pending applications stand disposed of.

AMIT BANSAL, J

MAY 9, 2025 ds